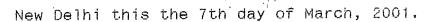
## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH MA No. 2460/2000 IN - OA NÓ. 1014/1998





Hon'ble Shri V.K. Majotra, Member(A) Hon'ble Shri Shankar Raju, Member(J)

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Shri Raj Kumar Sharma S/o Late Shri Ram Saroop, 109, kavita Colony, Nangloi, Delhi-41.

...Applicant.

(By Advocate: Shri K.C. Dubey proxy counsel of Shri B.S. Charya)

- Govt. of National Capital Territory of Delhi 5, Sham Nath Marg, Delhi-110009. through its Chief Secretary.
- The Deputy Commissioner Office of Deputy Commissioner Govt. of N.C.T. of Delhi Tis Hazari Court Building, Delhi.

....Respondents

(By Advocate: Shri Rajinder Pandita)

## ORDER(Oral)

## Shri V.K. Majotra, Member(A)

Rajinder Pandita, learned counsel. applicant has filed a copy of order dated 26.7.2000 on behalf of the respondents whereby the disciplinary proceedings initiated against the deceased applicant have been terminated and stand abated on account of death on 9.12.1999. abatement of the disciplinary proceedings deceased applicant, respondents are directed to release benefits to the Legal Representatives of the Government employees within a period of three months from the date of communication of these orders. The OA is No costs.

(Shanker Raju)

Member(J)

(V.K. Majotra) Member(A)

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